

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.6267(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

NAME OF THE PARTIES: Bank of India
V/s.
Diastar Jewellery Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

T.C.P. No. 626/I&BP/NCLT/MB/MAH/2017

1. None present.
2. The matter is transferred from the Hon'ble High Court of Bombay pertaining to the provisions of Section 433(e) of the Companies Act, 1956.
3. Since the requisite Form has not been filed within the stipulated time as prescribed under the Notification No. GSR-732(E) dated 30.06.2017 the Petition now stood Abated.
4. However, as per the 1st Proviso of the Notification the Petitioner has Liberty to file Fresh Petition, if deem fit.
5. The Petition is disposed of as "Abated". Consigned to Records.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)
13.09.2017.

Sd/-
M.K. Shrawat
Member (Judicial)